

40,000 dwelling units a year. This, when achieved, will help in mitigating the housing shortage in Delhi.

(b) The target of 40,000 dwelling units in Delhi, is proposed to be achieved in the following manner:

- (i) D.D.A. 10—12 thousand.
- (ii) C.P.W.D. 10 thousand.
- (iii) Private builders cooperatives and institutions 20 thousand.

(c) Yes, Sir.

श्री हरगोविन्द वर्मा : अध्यक्ष जी मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि दिल्ली में ये जो मकान बनावाये जा रहे हैं—जिन्हें हमने यमुना नदी के उस पार देखा है—इतने छोटे मकान क्यों बनावाये जा रहे हैं जिनमें आदमी रह भी नहीं सकता है? क्या ऐसे मकान बनवा कर उनमें आप आदमियों को रखना चाहते हैं या किसी और को रखना चाहते हैं? अगर आप उनमें आदमियों को रखना चाहते हैं तो क्या आप बड़े मकान बनावायेंगे जिनमें लोग रह सकें?

श्री सिकन्दर बल्ल : मैं समझता हूँ कि इस सवाल का मकसद गालिबन डिमार्शल एट रिस्ट्रिक्टेड कानोनीज जो बनाई गई थी उसमें सम्बन्धित है। मुझे माननीय सदस्य से पूरा इतिहास है कि वे मकान बिस्कुल नामुनासिब किस्म के बनाये गये थे? इस किस्म के मकान बनाने का हमारा कोई इरादा नहीं है।

श्री हरगोविन्द वर्मा : क्या मंत्री जी यह भी बतायेंगे कि ये जो मकान वहाँ बनाये गये, जो इतने छोटे बनाये गये, क्या वहाँ सफाई और स्वच्छता की व्यवस्था आपके माध्यम से नहीं होती है? यदि आपके माध्यम से नहीं होती है तो किसके माध्यम से होती है? वहाँ इतनी गन्दगी और बदबू रहती है कि वहाँ पर ऐसा लगता है कि जैसे कोई आदमी वहाँ रहता ही नहीं। क्या आप वहाँ ऐसी व्यवस्था करेंगे कि जो मकान वहाँ बनाये जाए, वे इस तरह से बनवाये जाएँ जिससे कि वहाँ स्वच्छता रहे, वे अच्छे बनें, रहने लायक बनें? यदि कागज के ऊपर या झड़बारी में छपवा कर, केवल प्रचार मात्र के लिए मकान बनावाये जाएँ तो यह बात ठीक नहीं है। क्या सरकार ऐसी योजना बनाने के लिए तैयार है कि जो भी मकान बनावाये जाएँ वे मानव जाति के रहने लायक बनावाये जाएँ?

श्री सिकन्दर बल्ल : हमारी जो नई योजनाएं आ रही हैं उनमें अब मैं इस चीज का इंतजाम रखा गया है।

SHRI L. K. DOLEY : Here the question relates to Delhi citizens. I would

like to know the qualifications to become Delhi citizens.

MR. SPEAKER : You are one of them.

SHRI SIKANDAR BAKHT : This definition is not there. By and large there used to be a definition that somebody who is living for 5-years in Delhi is a resident of Delhi.

MR. SPEAKER : Question Hour over.

SHORT NOTICE QUESTIONS MEDICAL AID TO SHRI YOHANNAN

S.N.Q. 1, SHRI VAYALAR RAVI : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that long jump champion Shri Yohannan was injured while undergoing training at N.I.S., Patiala;

(b) whether it is a fact that he has not been given proper medical attention; and

(c) if so, what action is being taken against the authorities concerned and medical aid extended to Shri Yohannan to enable him to participate in the Commonwealth Games?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the Sabha.

Statement

First aid was given to Shri Yohannan at NIS, Patiala, immediately after he injured himself on 1st July 1978 by bringing his injured knee to its position and later local cold compress through Ethyl Chloride Spray was done and the leg was

bandaged. Within 15 minutes of the occurrence of the injury he was shifted to the Rajendra Hospital, Patiala by the staff car of the National Institute of Sports, Patiala.

2. At the hospital, Dr. R. L. Mittal, Assistant Professor, Orthopaedic Department attended on him. He was treated as Pay Clinic Case and admitted to the General Ward because accommodation in special ward was not available. Since the treatment at the hospital was not to the satisfaction of the athlete, in consultation with his employers (Telco), arrangements were made by NIS, Patiala to get Shri Yohannan discharged from the hospital, on 3rd July, 1978, and to send him to Delhi by the Ambulance. While getting Shri Yohannan discharged from the hospital, the NIS, Patiala paid all the charges.

3. At Delhi, Shri Yohannan was admitted to Sir Ganga Ram Hospital and was operated for his knee. His expenses at the New Delhi hospital are being borne by his employers. The Director, NIS, Patiala and the Coach Incharge visited the Sir Ganga Ram Hospital to see him. Minister of State in the Ministry of Education and Social Welfare, Shri D. S. Gulshan and the President, AICS F.M. S.H.F.J. Manekshaw also saw him in the Hospital. He is reported to be progressing well.

4. Shri Yohannan's performance in recent years has not been as good as it was in the 1974 Asian Games where he won a gold medal in long jump. He missed by .04 meters the qualifying standard laid down for selection for the 1978 Commonwealth Games in the All India Open Athletics Meet held in May 1978 at Jullundur where the performance of Shri Suresh Babu was better than his. In fact Shri Yohannan was trying hard to beat the performances of Shri Suresh Babu who had just jumped ahead in his previous performance when he (Shri Yohannan) lost balance in the take-off and landed on only one foot and that too on the corner of the toe area

with the full body weight directly on the knee, which was slanting side ways. As a result the total rupture to all the ligaments and dislocation of his knee occurred in the Coaching Camp at NIS, Patiala on 1st July 1978. Shri Suresh Babu who has been included in the Indian Contingent for Commonwealth Games, 1978, for the Decathlon event will cover the long jump event also.

SHRI VAYALAR RAVI: It is surprising to me that such a good person like Prof. Chunder should give such an answer. I expected him to place the entire facts before the House, as he was good enough to accept the question. I know he is also eager about the development of sports. I hope he will not take it otherwise if I criticise the NIS. It is very clear from all the reports, especially the report in the *Times of India* by the eminent correspondent, Mr. Shriman, as to what happened there. The Minister says that within 15 minutes of the occurrence of the injury he was shifted to Rajendra Hospital, Patiala, by the staff car of the NIS, Patiala. The injury happened because of two or three reasons. One reason is—it is reported in the press also—that the pit had been changed. I quote from the *Times of India*, dated 2nd July:

"India's famed long jumper Yohannan may well be out of the country's athletics contingent for the Commonwealth Games, if he has not jeopardised his athletics career itself"...

Then it goes on:

"Yohannan groaned in agony clutching at his left knee. He had obviously dislocated it and was removed to hospital for x-ray, which alone would reveal the nature of the injury. The accident might well have not happened"—this is very important—"had proper conditions obtained for the high jump, one of the six events listed for trials today. The customary north-to-south runway was given up and

a new pit and runway running from east to west"—facing the sun—"was chosen, apparently for two reasons. The regular pit and runway had been rendered soft due to recent rains and the new east to west runway had the benefit of a helpful breeze".

It was wrong on the part of the NIS people to have changed the pit. It was a new pit and the soil may be a little hard.

On page 2, para 4 of the statement of the Minister is a little painful not only to me but to everyone who loves sports. This is an insinuation against Yohannan, namely, he wanted to beat Suresh Babu and because of his anxiety and over-enthusiasm he himself got into this trouble. That is the meaning of the answer. I never expected the Minister to make such an insinuation against Yohannan. My specific question is, why there was no first-aid available in the NIS, there was no doctor and the Director, Deputy Director or coach did not accompany him. I talked to Yohannan and he told me that only the compounder went with him to the hospital. He met the doctor, Dr. Mittal. He talked to him on the road. Yohannan was admitted to the general ward and he went to Chandigarh. According to another report, an enquiry was ordered by the Punjab Government and according to their finding, Dr. Mittal was found guilty of not giving proper medical aid in time in the hospital itself. It is very clear that no proper attention has been given to Yohannan. It is not a case of Yohannan alone. This is a premier major training institute, which is an institution of pride for everyone who loves sports. So, I would like to know from the hon. Minister what are the facilities available there for medical aid; whether a doctor is there? Why the Director has not taken it seriously as he did not come to the hospital? Why no proper medical aid was given to him for two days?

DR. PRATAP CHANDRA CHUNDER: We are sorry that similar accident has happened in this as had happened on previous occasion with our very esteemed colleague, Shri Sikandar Bakht who was to be included in the international hockey team. We are very sorry about that.

I readily accepted this short notice question as Shri Vayalar Ravi told me that this is an important matter and so, he wants that this should be debated in this House as also outside.

As regards the first few points that hon. Shri Ravi has mentioned, these relate to the incidents which had happened before the accident. As the question was confined to proper medical attention, I have had no occasion to verify those earlier facts and so, I am not in a position to answer them. If he gives me notice and time, I can make enquiries.

MR. SPEAKER: He said about Dr. Mittal having met in the way.

DR. PRATAP CHANDRA CHUNDER: The first part relates to arrangements in the field etc. About that, I do not know. So far as the second part is concerned i.e. the attention which was paid to him, Shri Ravi has said that a compounder attended him. Now, that is a matter for detail. The fact that some first aid was given to him or he was taken to the nearest possible area, to the Orthopaedic Department of Dr. Mittal, shows that the NIS was keen to see that this great athlete does not suffer much. But sometimes, such accidents do happen for which we are very sorry.

MR. SPEAKER: The question is: Will you enquire into the matter?

DR. PRATAP CHANDRA CHUNDER: As the hon. Shri Ravi has already said, the Punjab Government has instituted some enquiry. We wanted to know the facts from the Punjab Government but unfortunately, we have not yet not any reply.

If we get the reply, I will let Shri Ravi know about that.

SHRI VAYALAR RAVI: About pit and other arrangements, please enquire and take proper action. About Dr. Mittal and others, the State Government must send the report.

My second supplementary is that it reveals the fact there that there is inadequacy of arrangements in NIS Patiala and that a kind of hierarchy is established there. Your Minister, Shri Sikandar Bakht, who is sitting here, can tell you very well what is happening there. May I know from the hon. Minister when this accident happened to Mr. Yohannan, why the Director and other people were indifferent. Moreover, there is a lot of allegation about this NIS. Will you make a thorough enquiry and make a thorough change in the whole set up and see that every sportsman in this country must have more love and affection to this Institute and that lot of sportsmen be encouraged to come and get training there.

DR. PRATAP CHANDRA CHUNDER: As regards the first point, these facts have been brought to my notice and certainly we shall make enquiry. Let Mr. Ravi know about this.

As regards the second part about love and affection, that is purely a human consideration and I hope that everybody in charge of sports naturally will express such feeling.

SHRI VAYALAR RAVI: Will you make an enquiry? Mr. Sikandar Bakht, please help me.

MR. SPEAKER: If the other Ministers interfere, you know what the difficulties are.

SHRI ASOKE KRISHNA DUTT: Is the hon. Education Minister aware that this particular pit in which he was to jump was dug up at the last moment. Will the Education Ministry make a comprehensive enquiry as to the fact whether the injury of

Yohannan was directly caused because of the stickiness of the newly dug up pit?

DR. PRATAP CHANDRA CHUNDER: There were others who had participated in that. None else had been injured. So, how can I say that the pit is responsible for it?

SHRI K. P. UNNIKRISHNAN: I am sorry to say that the answers provided by the hon. Minister only reflect the callous attitude of this Government towards sports as well as sportsmen. It is nearly four weeks since this accident happened. It has attracted press comments, headlines and comments by sportsmen all over the country also. It is more than a week since notice was given to the Minister, and now he says he does not know what has happened. In effect, what he said a little while ago is that he does not know what happened. I want to pose one question. When he says that other sportsmen who used the same pit had not met with the same fate, is he suggesting that it was all right? Is he going to suggest that he will not enquire? I want a specific answer on this point.

I quote the *Times of India* dated the 4th. Not a single official of the Amateur Athletic Federation called on him even after this accident. When the *Time of India* correspondent posed this question, Mr. Yohannan said:

"Please get the Telco office informed about the need to get a specialist to attend on me." "I asked him whether any Amateur Athletic Federation official called on him. He replied in the negative. Can anything be more callous?"

This is not my remark, but the correspondent's. So, would he institute an enquiry into the role of the Amateur Athletic Federation officials, whether they did it deliberately?

As my friend Ravi pointed out, paragraph 4 of answer suggests that there is something more than the callous

treatment meted out to him. There is something more in this statement, that is to denigrate Mr. Yohannan and his ability. All over the world, particularly in the advanced countries, in every country, sportsmen are considered national assets and treated as such. Not only are they given encouragement, their health as a matter of national concern. Now, I would like to know whether the Government will institute an enquiry into the attitude of the sports officials with regard to this incident?

DR. PRATAP CHANDRA CHUNDER: I have already explained the situation. So far as the incidents which were happening before the accident had taken place are concerned, we will certainly look in this matter and let the hon. Member know. I have made it clear. So far as the incidents that have happened after the incident are concerned, I can say that my esteemed colleague Shri Gulshan has met the athlete in the hospital, and the new Chairman of the AICS also had gone there to meet him, so that the top people running sports in this country met him in the hospital. It is, therefore, perhaps not proper to say that we are negligent about all these matters. I agree that there cannot be any two opinions that the athletes should be given proper honour, proper respect. There can be no two opinions on this matter.

**WRITTEN ANSWERS TO
QUESTIONS**

**Implementation of Sites and Services
Scheme**

*203. SHRI C. N. VISVANATHAN:

SHRI P. THIAGARAJAN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government propose to implement the

sites and services scheme meaningfully to tide over the housing crisis in the country;

(b) the positive steps taken for implementing the scheme throughout the country in a comprehensive and coordinated manner; and

(c) the financial, technical and physical resources marshalled or proposed to be marshalled for intensive implementation of the scheme?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The Ministry of Works and Housing proposes to implement the strategy of sites and services to meet the housing needs of the economically weaker section in the urban areas. The Ministry had been operating the scheme through the Housing an urban Development Corporation and also under the scheme of Integrated Urban Development.

2. The HUDCO has so far sanctioned 16 projects for development of 17,347 sites, received from the States of Gujarat, Madhya Pradesh, Maharashtra, Punjab and Uttar Pradesh. Against the total project cost of Rs. 538.92 lakhs, HUDCO's loan commitment is Rs. 448.52 lakhs.

3. The HUDCO has also taken the following steps to encourage housing agencies to formulate more and more site and services schemes:—

(i) It charges a net rate of 5 per cent interest on site and services schemes for families belonging to the economically weaker sections (with a monthly income not exceeding Rs. 350).

(ii) The year 1978-79 has been declared as 'Site and Services' year. During this year, it will provide free consultancy services to the housing agencies for formulating site and services schemes. This will include working out economic layouts, infrastructure development